

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 6/AM15
HELD ON 07.05.2014
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. **6/87-NC-7/2014** of **NORMS COMMITTEE (NC-7)** dealing with '**Chapter 39 and 40 of ITC (HS) Code**' held on **07.05.2014** under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri Nand Lal, Senior Development Officer, DIPP
- 2) Shri S.K. Panigrahi, Economic Officer

2. The Committee confirmed Minutes of NC Meeting No. **5/AM15** held on **30.04.2014**.

3. The Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-20	TEGA INDUSTRIES LTD.	HQ F. No. 01/87/050/00114/AM10/DES-VII	Status: Deferred
NC No.: 6/AM15 Dated: 07.05.2014	Adv. Lic. No. 0210128531 dated 02.07.2009	RLA F. No. 02/24/040/00051/AM10	

Request: Amendment in the description of Export Product against Advance Authorization No. 0210128531 dated 02.07.2009

Decision: A copy of Representation of firm has been forwarded to DIPP on 28.03.2014. Comments awaited from DIPP.
Deferred for three weeks.

Case No. A-21	PHOENIX CONVEYOR BELT INDIA PVT. LTD.	HQ F. No. 01/87/050/00109/AM14DES-VII	Status: Approved
NC No.: 6/AM15 Dated: 07.05.2014	Adv. Lic. No. 0210190724 dated 14.06.2013	RLA F. No. 02/24/040/00026/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0210190724 dated 14.06.2013

Decision: As per the written comments furnished by the DIPP vide their letter No. 7/184/2013-TSW dated 29.04.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
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Conveyor & Elevator Textile Belting (General Purpose) of Relevant / Natural / Synthetic Rubber containing Synthetic Fabric – 33000.00 Kgs; Relevant Grade of SBR – 50549.00 Kgs; Natural Rubber – 2662.00 Kgs for total export of 113149 Kgs	1 kg	1. Synthetic Fabric 840 Denier & above	0.3062 kg
		2. Relevant Grade of SBR	0.46908 kg
		3. Natural Rubber Commercial Grade	0.0247 kg
		4. Carbon Black	0.200 kg
		5. Rubber Chemical – Accelerators	0.020 kg
		6. Misc. Chemical – Bonding Agent	0.030 kg
		7. Silicon Paper	0.011 kg
RLA may take consequential action as per Policy / Procedures.			

ONLINE CASES

1	Case No.: 31/7/87-ALC1/2013	Party Name:K.R.T. POLYMERS,	Meet No/Date:6/87-ALC1/2014 07.05.2014	Status: Deferred
	HQ File :01/87/050/00043/AM14/	RLA File :32/24/040/00001/AM14/	Lic.No/Date:3210062205 11.04.2013	Defer Date:21.05.2014
	Decision: A D/L No. 46011/48/2012-PC.II dated 12.06.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 09.09.2013 and again on 03.03.2014.			

2

Case No.:4/19/87-ALC1/2013	Party Name:GOLDEN CASHEW PRODUCTS PRIVATE LIMITED,	Meet No/Date:6/87-ALC1/2014 07.05.2014	Status: Approved												
HQ File :01/87/050/00144/AM14/	RLA File :03/94/040/00143/AM14/	Lic.No/Date:0310736567 04.06.2013	Defer Date:												
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/66/2013-PC-II dated 18.05.2014, the Committee approved following adhoc norms:															
<table><tr><td>EXPORT ITEM</td><td>QTY</td><td>IMPORT ITEM</td><td>QTY</td></tr><tr><td>Cashew Friction Dust</td><td>1 kg</td><td>Hexamine</td><td>0.1176 kg</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Cashew Friction Dust	1 kg	Hexamine	0.1176 kg	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY												
Cashew Friction Dust	1 kg	Hexamine	0.1176 kg												
RLA may take consequential action as per Policy / Procedures.															

Case No.:7/25/87-ALC1/2013	Party Name:BUILD MET FIBRES PVT LTD.,	Meet No/Date:6/87-ALC1/2014 07.05.2014	Status: Deferred
HQ File :01/87/050/00205/AM14/	RLA File :07/24/040/00545/AM13/	Lic.No/Date:0710096104 08.06.2013	Defer Date: 01.05.2014

3			20.06.2013	Date:21.05.2014
	Decision: A D/L No. 46011/47/2013-PC.II dated 23.12.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 11.03.2014. Comments awaited from D/o C&PC.			

4	Case No.:1/22/87-ALC1/2013	Party Name:ECOPLAST LTD.	Meet No/Date:6/87-ALC1/2014 07.05.2014	Status: Deferred
	HQ File :01/87/050/00166/AM14/	RLA File :03/94/040/00168/AM14/	Lic.No/Date:0310745501 16.08.2013	Defer Date:21.05.2014
	Decision: A D/L No. 46011/58/2011-PC-II, dated 17.01.2014 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 06.03.2014. Comments awaited from D/o C&PC.			

5	Case No.:10/24/87-ALC1/2013	Party Name:ALUDECOR LAMINATION PVT. LTD.,	Meet No/Date:6/87-ALC1/2014 07.05.2014	Status: Deferred
	HQ File :01/87/050/00197/AM14/	RLA File :02/24/040/00059/AM14/	Lic.No/Date:0210193307 23.08.2013	Defer Date:21.05.2014
	Decision: A D/L No. 46011/13/2009-PC.II dated 11.11.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 03.01.2014. Comments awaited from D/o C&PC.			

6	Case No.:15/33/87-ALC1/2013	Party Name:PROPACK INDUSTRIES(PROP. KUNAL PLASTICS PVT. LTD)	Meet No/Date:6/87-ALC1/2014 07.05.2014	Status: Deferred
	HQ File :01/87/050/00293/AM14/	RLA File :03/95/040/00383/AM14/	Lic.No/Date:0310747326 28.08.2013	Defer Date:21.05.2014

Decision: A D/L No. 46011/100/2013-PC-II, dated 17.01.2014 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.03.2014. Comments awaited from D/o C&PC.

7	Case No.: 6/29/87-ALC1/2013	Party Name:ALUDECOR LAMINATION PVT. LTD.,	Meet No/Date:6/87-ALC1/2014 07.05.2014	Status: Deferred
	HQ File :01/87/050/00230/AM14/	RLA File :02/24/040/00075/AM14/	Lic.No/Date:0210193827 04.09.2013	Defer Date:21.05.2014
	Decision: A D/L No. 46011/13/2009-PC.II dated 18.12.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 22.01.2014. Comments awaited from D/o C&PC.			

8	Case No.: 16/29/87-ALC1/2013	Party Name:HINDUSTAN ADHESIVES LTD	Meet No/Date:6/87-ALC1/2014 07.05.2014	Status: Deferred
	HQ File :01/87/050/00240/AM14/	RLA File :05/23/040/00189/AM14/	Lic.No/Date:0510364997 09.09.2013	Defer Date:21.05.2014
	Decision: A D/L No. 46011/59/2013-PC-II, dated 28.11.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 26.02.2014. Comments awaited from D/o C&PC.			

9	Case No.: 1/29/87-ALC1/2013	Party Name:MAYUR WOVENS PRIVATE LIMITED	Meet No/Date:6/87-ALC1/2014 07.05.2014	Status: Deferred
	HQ File :01/87/050/00225/AM14/	RLA File :08/24/040/00256/AM14/	Lic.No/Date:0810124595 10.09.2013	Defer Date:21.05.2014
	Decision: A D/L No. 46011/75/2013-PC-II, dated 16.12.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.03.2014. Comments awaited from D/o C&PC.			

10	Case No.:5/30/87-ALC1/2013	Party Name:NIKHIL ADHESIVES LTD.	Meet No/Date:6/87-ALC1/2014 07.05.2014	Status: Deferred
	HQ File :01/87/050/00270/AM14/	RLA File :03/95/040/00461/AM14/	Lic.No/Date:0310749960 17.09.2013	Defer Date:21.05.2014
	Decision: A D/L No. 46011/65/2013-PC-II, dated 27.11.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.03.2014. Comments awaited from D/o C&PC.			

11	Case No.:12/37/87-ALC1/2013	Party Name:KAMSONS CHEMICALS PVT.LTD.	Meet No/Date:6/87-ALC1/2014 07.05.2014	Status: Deferred
	HQ File :01/87/050/00347/AM14/	RLA File :03/94/040/00568/AM14/	Lic.No/Date:0310752961 09.10.2013	Defer Date:21.05.2014
	Decision: A copy of application was forwarded to D/o C&PC on 18.12.2013. Further a copy of Licence Amendment Sheet received from RLA, Mumbai was also forwarded to D/o C&PC on 16.01.2014. Thereafter, a copy of application alongwith a copy of Licence Amendment Sheet was forwarded to D/o C&PC on 03.03.2014. Comments awaited from D/o C&PC.			

	Case No.:17/49/87-ALC1/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:6/87-ALC1/2014 07.05.2014	Status: Approved
	HQ File :01/87/050/00469/AM14/	RLA File :17/24/040/00104/AM14/	Lic.No/Date:1710005658 21.01.2014	Defer Date:
	Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/21/2014-PC-II dated 18.05.2014, the Committee approved following adhoc norms:			

12

EXPORT ITEM	QTY	IMPORT ITEM	QTY
NPGP – 02 (Glycol Polyether)	1 kg	1. Neopentyl Glycol	0.4727 kg
		2. Propylene Oxide	0.5273 kg
RLA may take consequential action as per Policy / Procedures.			

13

Case No.: 7/1/87-ALC1/2014	Party Name:WRITEFINE PRODUCTS PVT.LTD.	Meet No/Date:6/87-ALC1/2014 07.05.2014	Status: Approved
HQ File :01/87/050/00526/AM14/	RLA File :03/95/040/00841/AM14/	Lic.No/Date:0310767291 22.01.2014	Defer Date:
Decision: As per the written comments furnished by the DIPP vide their letter No. 7/7308/2013-TSW dated 22.04.2014, the Committee approved following adhoc norms:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
Erasers (Thermoplastic Rubber) TPR	21,000.00 kgs	Thermoplastic Rubber (TPR)	22050.00 kgs
RLA may take consequential action as per Policy / Procedures.			

14	Case No.:1/46/87-ALC1/2013	Party Name:FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:6/87-ALC1/2014 07.05.2014	Status: Deferred
	HQ File :01/87/050/00395/AM14/	RLA File :07/24/040/00393/AM14/	Lic.No/Date:0710101789 30.01.2014	Defer Date:04.06.2014
	Decision: RLA, Bangalore and firm were requested through letter dated 06.03.2014 and 28.03.2014 to furnish 4.7 application expeditiously. Application still awaited from RLA, Bangalore and firm. Hence, it was decided to again call for 4.7 application from RLA, Visakhapatnam and firm.			

15	Case No.:2/46/87-ALC1/2013	Party Name:FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:6/87-ALC1/2014 07.05.2014	Status: Deferred
	HQ File :01/87/050/00396/AM14/	RLA File :07/24/040/00378/AM14/	Lic.No/Date:0710101790 30.01.2014	Defer Date:04.06.2014
	Decision: RLA, Bangalore and firm were requested through letter dated 06.03.2014 and 28.03.2014 to furnish 4.7 application expeditiously. Application still awaited from RLA, Bangalore and firm. Hence, it was decided to again call for 4.7 application from RLA, Visakhapatnam and firm.			

16

Case No.:16/1/87-ALC1/2014	Party Name:FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:6/87-ALC1/2014 07.05.2014	Status: Approved												
HQ File :01/87/050/00535/AM14/	RLA File :07/24/040/00383/AM14/	Lic.No/Date:0710101776 30.01.2014	Defer Date:												
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/1/2011-PC-II dated 23.04.2014, the Committee approved following adhoc norms:															
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td>Filler Master Batch (containing 30 $\pm$ 1%_Polypropylene and 70 $\pm$ 1% Calcium Carbonate)</td><td>1 kg</td><td>Polypropylene Granules</td><td>0.3030 kg</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Filler Master Batch (containing 30 $\pm$ 1%_Polypropylene and 70 $\pm$ 1% Calcium Carbonate)	1 kg	Polypropylene Granules	0.3030 kg	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY												
Filler Master Batch (containing 30 $\pm$ 1%_Polypropylene and 70 $\pm$ 1% Calcium Carbonate)	1 kg	Polypropylene Granules	0.3030 kg												
RLA may take consequential action as per Policy / Procedures.															

17	Case No.:2/47/87-ALC1/2013	Party Name:FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:6/87-ALC1/2014 07.05.2014	Status: Deferred
	HQ File :01/87/050/00443/AM14/	RLA File :07/24/040/00377/AM14/	Lic.No/Date:0710102003 06.02.2014	Defer Date:04.06.2014
	Decision: RLA, Bangalore and firm were requested through letter dated 10.03.2014 and 28.03.2014 to furnish 4.7 application expeditiously. Application still awaited from RLA, Bangalore and firm. Hence, it was decided to again call for 4.7 application from RLA, Visakhapatnam and firm.			

Case No.:9/1/87-ALC1/2014	Party Name:TECHNOVA IMAGING SYSTEMS PVT. LTD.,	Meet No/Date:6/87-ALC1/2014 07.05.2014	Status: Approved
HQ File :01/87/050/00528/AM14/	RLA File :03/95/040/00918/AM14/	Lic.No/Date:0310771606 24.02.2014	Defer Date:

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/9/2011-PC-II dated 01.05.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Inkjet Film (containing PVC Film and Polyester Film)	1 Sq. Meter	1. PVC Film (90-100 Micron)	1.14 Sq. Meter/Sq. Meter content in the export product
		2. Polyester Film (75-100 Micron)	1.14 Sq. Meter/Sq. Meter content in the export product
		3. Synthetic Resin Emulsion	0.0074 kg
		4. Silica	0.0094 kg
		5. Isopropyl Alcohol	0.0068 kg
		6. Adhesive (Synthetic Resin Emulsion)	0.0776 kg
RLA may take consequential action as per Policy / Procedures.			

Case No.:13/2/87-ALC1/2014	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:6/87-ALC1/2014 07.05.2014	Status: Approved
HQ File :01/87/050/00545/AM14/	RLA File :03/95/040/00955/AM14/	Lic.No/Date:0310772089 26.02.2014	Defer Date:

Decision: As per the written comments furnished by the DIPP vide their letter No. 7/79/2014/TSW dated 30.04.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
NR / SBR based Rubber Compounded Sheets	1 kg	1. Natural Rubber	0.12500 kg
		2. SBR (SSBR)	0.45500 kg
		3. Zinc Oxide	0.02100 kg
		4. Carbon Black	0.12100 kg
		5. Antioxidant	0.01500 kg
		6. Accelerator	0.01850 kg
		7. Retarders	0.00700 kg
		8. Silica Filler PPT	0.27500 kg
		9. Rubber Procesing Oil	0.05300 kg
		10. Packing Material (Plastic Pallets)	270 Numbers (for 3,00,000 kgs of export)

Note: 1. There should be a value cap upto 7% of FOB value of exports for

Antioxidant / Accelerators / Retarder.

- 2. All the imported Plastic Pallets will be exported alongwith the export product.**

RLA may take consequential action as per Policy / Procedures.

Case No.:17/1/87-ALC1/2014	Party Name:BLUEBELL POLYMERS PRIVATE LTD.	Meet No/Date:6/87-ALC1/2014 07.05.2014	Status: Approved
HQ File :01/87/050/00536/AM14/	RLA File :08/24/040/00557/AM14/	Lic.No/Date:0810129645 13.03.2014	Defer Date:

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/32/2007-PC-II dated 23.04.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Medium Molecular weight Epoxy Resin 75% solution in Xylene (Blumer 1450 XX)	1 kg	Epoxide Resin / Epoxy Resin	0.590 kg

RLA may take consequential action as per Policy / Procedures.

21	Case No.:2/6/87-ALC1/2014	Party Name:AAKASH PLASTOPACK PVT.LTD.,	Meet No/Date:6/87-ALC1/2014 07.05.2014	Status: Deferred
	HQ File :01/87/050/00019/AM15/	RLA File :52/24/040/00001/AM15/	Lic.No/Date:5210040939 16.04.2014	Defer Date: 04.06.2014
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.			

22	Case No.:1/6/87-ALC1/2014	Party Name:NEW AGE LAMINATORS PVT.LTD.,	Meet No/Date:6/87-ALC1/2014 07.05.2014	Status: Deferred
	HQ File :01/87/050/00018/AM15/	RLA File :05/24/040/00489/AM14/	Lic.No/Date:0510384978 25.04.2014	Defer Date: 04.06.2014
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.			

Meeting ended with thanks to Chair and all participants.
